



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
FOURTH SESSION**

**THE KARNATAKA HOME GUARDS (AMENDMENT) BILL, 2014**  
**(L.A. Bill No. 45 of 2014)**

A Bill further to amend the Karnataka Home Guards Act, 1962.

Whereas it is expedient further to amend the Karnataka Home Guards Act, 1962 (Karnataka Act 35 of 1962) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty fifth year of the Republic of India as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Home Guards (Amendment) Act, 2014.

(2) It shall come into force at once.

**2. Amendment of section 3.**- In the Karnataka Home Guards Act, 1962 (Karnataka Act 35 of 1962), in section 3, in sub-section (2A), for clauses (a) to (c), the following shall be substituted, namely:-

- “(a) The Principal Secretary (PCAS)/ - Chairman Secretary(PCAS) to Government, Home Department
- (b) Director General of Police and Commandant - Member General, Home Guards and Director, Civil Defence
- (c) Inspector General of Police and Additional - Member Commandant General, Home Guards and Additional Director, Civil Defence
- (d) Deputy Commandant General, Home Guards -Member and Deputy Director, Civil Defence Secretary ”

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Karnataka Home Guards Act, 1962 (Karnataka Act No.35 of 1962) in order to reconstitute the Committee constituted for the purpose of appointment of the commandants under Sub-Section (2A) of Section 3 of the said Act.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**K.J.GEORGE**  
Minister for Home

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

## **ANNEXURE**

**Extract from the Karnataka Home Guards Act, 1962**  
**(Karnataka Act No. 35 of 1962)**

XXX                    XXX                    XXX

**3. Constitution of Home Guards and appointment of Commandant**

**General and Commandants.-** (1)    XXX                    XXX                    XXX

(2)    XXX                    XXX                    XXX

(2A) There shall be a Committee consisting of the following members for selecting persons possessing prescribed qualification to be appointed as Commandants under sub-section (2), namely:-

- (a) The Secretary to Government, Home and Transport Department.
- (b) The Commandant General, Home Guards and Civil Defence.
- (c) The Deputy Commandant General, Home Guards and Civil Defence.

XXX                    XXX                    XXX